

THE THIRD SCHEDULE
FORMS

A

[See section 53.]

In the Small Cause Court for

A. B. _____ (*plaintiff*),

Versus

C. D. _____ (*Defendant*),

A. B., of _____, in the town of _____, make oath [*or affirms*] and saith that C. D. _____, of _____, is justly indebted to _____ in the sum of Rs. _____ for arrears of rent of the house and premises No. _____, situated at _____, in the town of _____, due for _____ months, to wit from _____ to _____, at the rate of Rs. _____ per mensem.

Sworn [*or affirmed*] before me the _____ day of _____ 188.

Judge [or Registrar].

B

[See section 54.]

In the Small Cause Court for

FORM OF WARRANT

I hereby direct you to distrain the movable property of C. D., on the house and premises situate at No. _____, in the town of _____, for the sum of _____ Rs. and the costs of the distress, according to the provisions of Chapter VIII of the Presidency Small Cause Courts Act, 1882.

Dated _____ day of _____ 18 .

(Signed and sealed).

To *E. F.*, *Bailiff and Appraiser.*

C

[See section 59.]

In the Small Cause Court for

FORM OF INVENTORY AND NOTICE

(State particulars of property seized.)

Take notice that I have this day seized the movable property contained in the above inventory for the sum _____ Rs., being the amount of _____ month's rent due to A. B. at _____ last, and that unless you pay the amount thereof, together with the costs of this distress, within five days from the date hereof, or obtain an order from one of the Judges or the Registrar of the Small Cause Court to the contrary, the same will be appraised and sold pursuant to the provisions of Chapter VIII of the Presidency Small Cause Courts Act, 1882.

Dated the _____ day of _____ 18 .

*(Signed) E. F.,
Bailiff and Appraiser.*

To C. D.

D

[See section 64.]

In the Small Cause Court for

Take notice that we have appraised the movable property seized on the _____ day of _____, under the provisions of Chapter VIII of the Presidency Small Cause Courts Act, 1882, of which seizure and property a notice and inventory were duly served upon you [*or upon on your behalf, as the case may be*] under date the _____, and that the said property will be sold on the _____ [*two clear days at least after the date of the notice*] at _____ pursuant to the provisions of the said Act. Dated this _____ day of _____ 18

(Signed) E. F.,

G. H.,

Bailiffs and Appraisers.

To C. D.

E

[See section 66.]

In the Small Cause Court for

SCALE OF FEES TO BE LEVIED IN DISTRAINTS FOR HOUSE-RENT

Sums sued for			Affidavit and warrant to distrain			Order to sell			Commission			Total		
Rs.	Rs.		Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.
1 and under	5 ..		0	4	0	0	8	0	0	8	0	1	4	0
5	" 10 ..		0	8	0	0	8	0	1	0	0	2	0	0
10	" 15 ..		0	8	0	0	8	0	1	8	0	2	8	0
15	" 20 ..		0	8	0	1	0	0	2	0	0	3	8	0
20	" 25 ..		0	12	0	1	0	0	2	8	0	4	4	0
25	" 30 ..		1	0	0	1	0	0	3	0	0	5	0	0
30	" 35 ..		1	0	0	1	0	0	3	8	0	5	8	0
35	" 40 ..		1	0	0	1	8	0	4	0	0	6	8	0
40	" 45 ..		1	4	0	2	0	0	4	8	0	7	12	0
45	" 50 ..		1	8	0	2	0	0	5	0	0	8	8	0
50	" 60 ..		2	0	0	2	0	0	6	0	0	10	0	0
60	" 80 ..		2	8	0	2	8	0	6	8	0	11	8	0
80	to 100 ..		3	0	0	3	0	0	7	0	0	13	0	0
Upwards of 100	..		3	0	0	3	0	0	7	per centum.		...		

The above scale includes all expenses, except in suits where the tenant disputes the landlord's claim, and witnesses have to be subpoenaed, in which case each subpoena for sums under Rs. 40 must be paid for at four annas each, and twelve annas above that amount; and also where peons are kept in charge of property distrained, four annas per day must be paid per man.
